

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU
(THROUGH VIDEO CONFERENCING)**

CJ Court

Case: WP(C) PIL No. 12 of 2022

Sheikh Shakeel Ahmed.Appellant(s)/Petitioner(s)

Through :- Sh. A. V. Gupta, Sr. Advocate.
M/s H. A. Siddiqui, Sheikh Shakeel
Ahmed, Supriya Chouhan, Mohd.
Zulkarnain, Advocates.

v/s

Union Territory of Jammu and Kashmir andRespondent(s)
others.

Through :- Sh. Raman Sharma, AAG.
Sh. K. D. S. Kotwal, Dy. AG.
Sh. Adarsh Sharma, Advocate.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

This PIL is in connection with the stampede at Mata Vishno Devi Shrine, Katra, on the intervening night of 31st December, 2021 and 1st January, 2022.

Mr. Raman Sharma, learned Additional Advocate General, Mr. KDS Kotwal, Dy.AG, and Mr. Adarsh Sharma, Advocate, prays that they may be allowed some time to seek instructions in the matter.

In view of the above, as prayed for, a month's time is granted to them for seeking instructions and, if necessary, to file comprehensive reply.

List on 28th October 2022.

**(SINDHU SHARMA) (PANKAJ MITHAL)
JUDGE CHIEF JUSTICE**

JAMMU
22.09.2022
SUNITA.